

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 251 OF 2015 &
IA NO. 403 OF 2015**

Dated: 28th October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

State Load Dispatch Center U.P. Appellant (s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Rahul Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R.1

Mr. Amit Kapur
Mr. Vishal Anand for R.3

Mr. M.G. Ramachandran
Mr. Vishal Gupta
Mr. Kumar Mihir for R.6

ORDER

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.1; Mr. Amit Kapur takes notice on behalf of Respondent No.3 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.6. Notice be issued to the other Respondents. Dasti in addition is permitted.

IA NO. 403 OF 2015
(Appl. for stay)

Mr. Rahul Srivastava, learned counsel for the Applicant/Appellant submits that since the same issue is involved in I.A. No. 379 of 2015 in Appeal No. 231 of 2015, this application can be taken up for hearing together with I.A. No. 379 of 2015.

Accordingly, we have heard Mr. Rahul Srivastava, learned counsel for the Applicant/Appellant. He submitted that he adopts the arguments of Mr. Amit Kapur, learned counsel for the Applicant/Appellant in I.A. No. 379 of 2015 in A. No. 231 of 2015.

List this Application for further hearing on **29.10.2015**. Tag to I.A. No. 379 of 2015 in Appeal No. 231 of 2015.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/dk